

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Review Application No. 13 of 2020

in

Company Appeal (AT) (Insolvency) No. 379 of 2020

In the matter of:

Adish Jain

....Appellant

Vs.

Sumit Bansal & Anr.

....Respondents

Present

**For Appellant: Mr. Sakesh Kumar and Ms. Gitanjali N. Sharma,
Advocates.**

For Respondents: None.

ORDER
(Virtual Mode)

12.01.2021: Counsel for the Appellant submits that Annexure A-4 was not filed before this Tribunal when the Appeal was decided. It is stated that the document however was filed before NCLT.

It appears that against the Order of this Tribunal, the Applicant filed the Civil Appeal No. 2960 of 2020 which was dismissed on 4th September, 2020 by Hon'ble Supreme Court of India, vide Order as at Annexure A-2. It appears that the Applicant then filed Review Petition (Civil) No. 1824 of 2020 (Annexure A-3) before the Hon'ble Supreme Court and the same has been dismissed as per orders seen at Annexure A-3.

Appellant has not filed copy of the Petition filed as Review Petition (Civil) No. 1824 of 2020 in Supreme Court of India. Appellant may file copy of the same before next date.

Re-list this Application as a Fresh Matter on **18th January, 2021.**

**[Justice A.I.S Cheema]
Member (Judicial)**

**[Justice Anant Bijay Singh]
Member (Judicial)**

**[Ms. Shreesha Merla]
Member (Technical)**

ha/md

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